

File No. 1-1764/FSSAI/Imports/2018 (Part - 1)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Imports Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

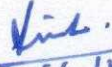
The 12th October, 2020

CLARIFICATION

Subject: Requirement of Non GM cum GM free certificate to accompany imported food consignments - reg

With respect to the order dated 21.08.2020 (copy attached) on the above subject it is clarified that the order is presently applicable only to food crops mentioned in annexure 1 of the order and not to processed food products in general. The order has been notified on 02.09.2020 for the comments from WTO- TBT member countries. Comments received from different member countries will be examined before the order comes into effect.

Encl: As above


(Dr. Amit Sharma)
Director (Imports)
Email- dramit.sharma@fssai.gov.in

To,
All Stakeholders

1-1764/FSSAI/Imports/2018(Part-1)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 21st August, 2020


ORDER

Subject: Requirement of Non-GM cum GM free certificate accompanied with imported food consignment-reg.

Sub-regulation 12(2) of Food Safety and Standards (Import) Regulations, 2017 specifies that "the Food Authority may issue order or advisory or guideline as it deems fit, from time to time for ensuring the safety and wholesomeness of articles of food imported into India and such prohibitions and restrictions shall be informed to the customs immediately".

2. In exercise of above said provision, to ensure that only Non GM food crops are imported into India, pending framing of regulations related to Genetically Engineered or Modified as envisaged in section 22 of the Food Safety and Standards Act, 2006, it has been decided that every consignment of imported food products mentioned in Annexure - I shall be accompanied with a Non-GM origin cum GM free certificate as per format of Annexure-II, issued by Competent National Authority of the exporting country.

3. This order shall be effective from 1st January, 2021 and this issues with the approval of the Competent Authority.


(Dr. Amit Sharma)
Director, Imports
FSSAI, HQ

Copy for information & necessary action to:

1. All Authorised Officers of FSSAI -for compliance.

2. Additional Director General, Risk Management Division, Central Board of Excise and Customs(CBEC).
3. Director, Customs - for circulating to all officials of Customs who has been nominated as Authorised Officers.
4. Commissioner (Single Window), CBEC - for circulating to all officials of Customs who has been nominated as Authorised Officers.
5. Executive Director (Compliance Strategy/Training).
6. Advisor (QA), FSSAI.
7. Advisor (Standards), FSSAI.
8. Head (Regulation/Codex), FSSAI- for obtaining WTO-TBT comments.
9. Head (RCD), FSSAI.
10. Head (Legal/GA), FSSAI.
11. CITO, FSSAI (for uploading on FSSAI website).

Annexure 1

Sr. No.	Crops
1.	Alfalfa (<i>Medicago sativa</i>)
2.	Apple (<i>Malus x Domestica</i>)
3.	Argentina Canola (<i>Brassica napus</i>)
4.	Bean (<i>Phaseolus vulgaris</i>)
5.	Chicory (<i>Cichorium intybus</i>)
6.	Cowpea (<i>Vigna unguiculate</i>)
7.	Egg Plant (Brinjal) <i>Solanum melanogoa</i>
8.	Flax seed <i>Linum usitatissimum L</i>
9.	Maize (<i>Zea mays</i>)
10.	Melon (<i>Cucumis melo</i>)
11.	Papaya (<i>Carica papaya</i>)
12.	Pineapple (<i>Ananas comosus</i>)
13.	Plum (<i>Prunus domestica</i>)
14.	Polish canola (<i>Brassica rapa</i>)
15.	Potato (<i>Solanum tuberosum</i>)
16.	Rice (<i>Oryza sativa</i>)
17.	Safflower <i>Carthamus tinctorius L</i>
18.	Soybean (<i>Glycine max</i>)
19.	Squash (<i>Cucurbita pepo</i>)
20.	Sugar beet (<i>Beta vulgaris</i>)
21.	Sugarcane (<i>Saccharum sp</i>)
22.	Sweet pepper (<i>Capsicum annum</i>)
23.	Tomato <i>Lycopersicon esculentum</i>
24.	Wheat (<i>Triticum aestivum</i>)

CERTIFICATE FOR NON-GM ORIGIN AND GM FREE STATUS

Certificate No. _____

Date: _____

It is hereby certified that the product described below is NON-GM origin and does not contain genetically modified organism (GMO) and also not genetically modified.

1. Name and address of exporter :
2. Name and address of manufacturer :
3. Name & address of consignee :
4. Description of product :
5. Invoice no. and date :
6. Lot No./batch No. :
7. Expiry date of product, if any :
8. Quantity of Product :
9. Manufacturing/production date & code/packing date :
10. Number & type of packing (container/grade)bulk/others) :
11. Date of shipment & place :
12. Probable date of loading :
13. Place of loading :
14. Country of export :
15. FOB value :

Date of Issue:

Place of Issue:

Signature of authorized officer

Name & Designation:

Stamp/ Seal of the competent authority
of exporting country



2 September 2020

(20-5956)

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Committee on Technical Barriers to Trade

Original: English

NOTIFICATION

The following notification is being circulated in accordance with Article 10.6

1. Notifying Member: INDIA If applicable, name of local government involved (Article 3.2 and 7.2):
2. Agency responsible: Food Safety and Standards Authority of India (FSSAI) Name and address (including telephone and fax numbers, email and website addresses, if available) of agency or authority designated to handle comments regarding the notification shall be indicated if different from above:
3. Notified under Article 2.9.2 [X], 2.10.1 [], 5.6.2 [X], 5.7.1 [], other:
4. Products covered (HS or CCCN where applicable, otherwise national tariff heading. ICS numbers may be provided in addition, where applicable): Food Products
5. Title, number of pages and language(s) of the notified document: Order related to requirement of Non-GM cum GM free certificate accompanied with imported food consignment. (4 page(s), in English)
6. Description of content: Every consignment of imported food products mentioned in Annexure - I of order shall be accompanied with a Non-GM origin cum GM free certificate, issued by Competent National Authority of the exporting country as per format of Annexure-II of order (In exercise of provision of sub-regulation 12(2) of Food Safety and Standards (Import) Regulations, 2017).
7. Objective and rationale, including the nature of urgent problems where applicable: Food Safety and Standards Authority of India issues an order for requirement of Non-GM origin cum GM free certificate, issued by Competent National Authority of the exporting country for the products mentioned in Annexure - I of order, <u>to ensure that only Non GM food crops are imported into India.</u> ; Other
8. Relevant documents: 1. Order related to requirement of Non-GM cum GM free certificate accompanied with imported food consignment: https://www.fssai.gov.in/upload/advisories/2020/08/5f3fb6de8a4f1Order_GM_Food_21_08_2020.pdf 2. Food Safety and Standards (Import) Regulations, 2017: https://www.fssai.gov.in/upload/uploadfiles/files/Food_Import_Regulations.pdf
9. Proposed date of adoption: 1 January 2021 Proposed date of entry into force: 1 January 2021
10. Final date for comments: 60 days from notification

11. Texts available from: National enquiry point [] or address, telephone and fax numbers and email and website addresses, if available, of other body:

Website of the Food Safety and Standards Authority of India: <http://www.fssai.gov.in>.
Mr. P. Karthikeyan
Assistant Director
SPS Enquiry Point
Food Safety and Standards Authority of India (FSSAI)
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Website: <http://www.fssai.gov.in/>